

केन्द्रीय विद्युत विनियामक आयोग

CENTRAL ELECTRICITY REGULATORY COMMISSION

6th, 7th & 8th Floor, Tower-B, World Trade Centre, Nauroji Nagar, New Delhi-110029

Phone: 011-23353503; Fax-23753923

Petition No. 647/GT/2025

Date: 4th July 2025

To

The Additional General Manager (Commercial)
NTPC Limited, NTPC Bhawan,
Core- 7, Scope Complex, 7 Institutional Area,
Lodhi Road, New Delhi- 110003

**Subject: Petition for determination of tariff for Singrauli STPS (2000 MW)
for the 2024-29 period.**

Sir,

With reference to above subject, and under Regulation 28(10) of the CERC Conduct of Business Regulations, 2023, following additional information is required to be submitted on an affidavit, with an advance copy to the Respondents, on or before **11.7.2025**:

- a) *Furnish additional details with respect to the additional capitalization claimed for the period 2019-24:*

Head of Work /Equipment	Regulation	Query
AWRS Augmentation	26(1)(b)	Detailed breakup of work for Augmentation and reason for not claiming under special allowance.
Ash Utilization Infrastructure	26(1)(b)	a) Details of the funds collected from the sale of fly ash or fly ash-based products and the utilization of funds b) Details of the quantum of ash generated, ash utilized and ash accumulated at generating stations along with the details of the expenditure incurred on ash utilization and where it is booked c) Details of the revenue earned from the sale of Ash/ash products and how it is accounted for.
Expenditure for enabling Biomass Cofiring	26(1)(b)	Details of work to facilitate the required co-firing.

- b) *Provide excel formulae linked Form-15 and Form-15A.*
- c) *Provide the basis and computation of Security expenses claimed along with rationale for y-o-y increase.*
- d) *Basis and computation of claimed Water charges for 2024-29.*

e) Provide the basis and computation of Ash transportation expenses claimed under O&M along with rationale for increased claim vis-à-vis the previous tariff period (2019-24).

2. The Respondents shall file their replies by **16.7.2025** after serving copy to the Petitioner, who may file its rejoinder, if any, on or before **18.7.2025**. The due date for filing the additional information and reply/rejoinder shall be strictly complied.

3. The Petition shall be listed for hearing on **22.7.2025**.

Yours sincerely,

Sd/
(Deepak Pandey)
Assistant Chief (Law)

Copy to:
All Parties